

[TO BE PUBLISHED IN THE GAZETTE OF INDIA PART II
SECTION 3 SUB-SECTION (I)]

No.K.11017/1/2016-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House,
26, Man Singh Road,
New Delhi-1 1 0 0 1 1.
Dated the 26 October, 2016

NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Ved Prakash Vaish (PHC: Delhi), Judge of the Delhi High Court who has been transferred to Meghalaya High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.8000/- (Rs. Eight thousand only) per month, for the period of his service when he performs his duties as Judge, Meghalaya High Court, outside of his parent High Court.

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26/10/16
(Rajinder Kashyap)

Joint Secretary to the Government of India
Tel: 2338 3037

To

The Manager,
Government of India Press,
Ring Road, Mayapuri,
NEW DELHI

No. K.11017/1/2016-US.I

Dated the 16 October, 2016

Copy forwarded to:-

1. Shri Justice Ved Prakash Vaish, Judge, Meghalaya High Court, Shillong.
2. The Secretary to Chief Minister, Meghalaya, Shillong.
3. The Chief Secretary, Meghalaya, Shillong.
4. The Accountant General, Meghalaya, Shillong.
5. The Registrar General, Meghalaya High Court, Shillong.
6. The Registrar General, Delhi High Court, New Delhi.



(K.C. Thang)

Under Secretary to the Govt. of India
Tele: 2338 2978

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NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Prashant Kumar (PHC: Jharkhand), Judge of the Jharkhand High Court who has been transferred to Allahabad High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.8000/- (Rs. Eight thousand only) per month, for the period of his service when he performs his duties as Judge, Allahabad High Court, outside of his parent High Court.


26/10/16

(Rajinder Kashyap)
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Dated the 26 October, 2016

Copy forwarded to:-

1. Shri Justice Prashant Kumar, Judge, Allahabad High Court, Allahabad.
2. The Secretary to Chief Minister, Uttar Pradesh, Lucknow.
3. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
4. The Accountant General, Uttar Pradesh, Lucknow.
5. The Registrar General, Allahabad High Court, Allahabad.
6. The Registrar General, Jharkhand High Court, Ranchi.



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Dated the 26/October, 2016

NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Shri Justice Sudip Ahluwalia (PHC: Calcutta), Judge of the Calcutta High Court who has been transferred to Punjab & Haryana High Court, shall be entitled to receive, in addition to his salary, a compensatory allowance of Rs.8000/- (Rs. Eight thousand only) per month, for the period of his service when he performs his duties as Judge, Punjab & Haryana High Court, outside of his parent High Court.


26/10/16

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Copy forwarded to:-

1. Shri Justice Sudip Ahluwalia, Judge, Punjab & Haryana High Court, Chandigarh.
2. The Secretary to Chief Minister, Punjab, Chandigarh.
3. The Chief Secretary, Government of Punjab, Chandigarh.
4. The Secretary to Chief Minister, Haryana, Chandigarh.
5. The Chief Secretary, Government of Haryana, Chandigarh.
6. The Accountant General, Punjab, Chandigarh.
7. The Accountant General, Haryana, Chandigarh.
8. The Registrar General, Punjab & Haryana High Court, Chandigarh.
9. The Registrar General, Calcutta High Court, Kolkata.



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Dated the 26 October, 2016

NOTIFICATION

In pursuance of Clause (2) of Article 222 of the Constitution of India, the President hereby makes the following order namely:

Kumari Justice Indira Banerjee (PHC: Calcutta), Judge of the Calcutta High Court who has been transferred to Delhi High Court, shall be entitled to receive, in addition to her salary, a compensatory allowance of Rs.8000/- (Rs. Eight thousand only) per month, for the period of her service when she performs her duties as Judge, Delhi High Court, outside of her parent High Court.


26/10/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tel: 2338 3037

To

The Manager,
Government of India Press,
Ring Road, Mayapuri,
NEW DELHI

No. K.11017/1/2016-US.I

Dated the 26 October, 2016

Copy forwarded to:-

1. Kumari Justice Indira Banerjee, Judge, Delhi High Court, New Delhi.
2. The Chief Secretary, Government of NCT of Delhi, Delhi.
3. The Registrar General, Delhi High Court, New Delhi.
4. The Accountant General, Government of NCT of Delhi, Delhi.
5. The Registrar General, Delhi High Court, New Delhi.
6. The Registrar General, Calcutta High Court, Kolkata.



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